

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 28631 OF 2012

Between:

1. Holy Trinity Educational Society, (Reg.No.619/1993), D.No.8-2-248/A, Ground Floor, G-2, Maharishi House, Road No. 3, Banjara Hills, Hyderabad - 500 034, rep by its Secretary Mrs.A.Vijaya Sarada Reddy, W/o.A.Vara Prasad Reddy.
2. Holy Mary Institute of Technology & Sciences, Bogaram Village, Keesara Mandal, R.R.District, Rep by its Correspondent Mrs.A.Vijaya Sarada Reddy,
3. Holy Mary Institute of Technology, Bogaram Village, Keesara Mandal, R.R. District Rep by its Correspondent Mrs.A.Vijaya Sarada Reddy,
4. Holy Mary Institute of Technology & Sciences, College of Pharmacy, Bogaram Village, Keesara Mandal, R.R. District Rep by its Correspondent Mrs.A.Vijaya Sarada Reddy.

...PETITIONERS

AND

1. The Government of A.P. (Higher Education (EC.1), Department Secretariat Buildings, Secretariat Hyderabad.
2. The A.P. State Council for Higher Education rep by its, Secretary, Saifabad, Hyderabad.
3. The Admission and Fee Regulatory Committee for matters, Relating to Fee Fixation in Private Unaided Professional Colleges, 1st Floor (South Wing) Gagan Vihar, MJ Road, Hyderabad, rep by its Member Secretary.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, one more particularly in the nature of writ of mandamus, declaring the action of the respondents in seeking to inspect the petitioner institutions in pursuance of the impugned G.O. Ms. No. 54 dt. 11.8.2012 as arbitrary and illegal, offending Article 14 of the Constitution of India and b) declare that G.O. Ms. No. 54 dt. 11.8.2012 as valid only to the extent of empowering the Government to verify the details of infrastructure furnished by individual colleges to the 3rd respondent in justification of their proposal for higher

fee structure and limited only to inspections of such of those institutions as provided for under G.O. Rt. No. 639 dt. 25.8.2012 or in the alternative declare G.O. Ms. No. 54 dt. 11.8.2012 as ultra vires the power of the State in view of the field being occupied by the provisions of All India Council for Technical Education Act, 1987 and quash the same as such and issue a consequential direction to the respondents not to interfere with the functioning of the petitioner institutions.

**I.A. NO: 1 OF 2013(WPMP. NO: 37738 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set-aside the order dt. 23-09-2013 dismissing the WP.No.28631 of 2012 for default and restore the WP.. for hearing and adjudication in the interests of justice and equity

**I.A. NO: 1 OF 2012(WPMP. NO: 36508 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st and 2nd respondents not to conduct inspection of the petitioner institutions in pursuance of G.O. Ms. No. 54 dt.11.8.2012 in respect of the petitioner institutions during the pendency of the W.P.

**Counsel for the Petitioner: Ms. ANJALI MANGHNANI REP SRI. S. SRI RAM**

**Counsel for the Respondent No.1: GP FOR HIGHER EDUCATION**

**Counsel for the Respondent No.2: SRI C SUDESH ANAND(SC FOR APSCHE)**

**Counsel for the Respondent No.3: ADDITIONAL ADVOCATE GENERAL**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28631 of 2012**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Anjali Manghnani, learned counsel representing  
Mr. S. Sri Ram, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the  
issue involved in the Writ Petition has been rendered  
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is  
dismissed as infructuous.

Miscellaneous applications, if any pending, shall  
stand closed. There shall be no order as to costs.

**SD/- V. KAVITHA**  
**ASSISTANT REGISTRAR**  
**SECTION OFFICER**

**//TRUE COPY//**

**To,**

1. One CC to SRI. S. SRI RAM, Advocate [OPUC]
2. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of  
Telangana at Hyderabad [OUT]
3. One CC to SRI. C. SUDESH ANAND, (SC FOR APSCHE) [OPUC]
4. Two CCs to ADDL ADVOCATE GENERAL High Court for the State of  
Telangana, at Hyderabad [OUT]
5. Two CD Copies

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**HIGH COURT**

**DATED:21/10/2024**



**ORDER**

**WP.No.28631 of 2012**

**DISMISSING THE WRIT PETITION AS INFRUCTUOUS  
WITHOUT COSTS**

9 copies  
for  
29/10/24